

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2003/402/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Indira Barman,
District & Sessions Judge,
Sonitpur, Tezpur.

Dated Guwahati, the 22nd January, 2021.

Sub:- Earned Leave.

Ref:- Your letter No. DJ(S) 286, dtd. 21.01.2021.

Madam,

With reference to the above, I am directed to inform you that your prayer for extension of Earned Leave for eight days i.e. w.e.f. 23.01.2021 to 30.01.2021 (sufficing 31.01.2021), along with station leave permission during the leave period, has been granted, subject to submission of Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, the Addl. District & Sessions Judge, Sonitpur, Tezpur will continue to remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-
JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2003/403/A, dated 22.1.2021

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Project Manager, Gauhati High Court, Guwahati.

(bkh 22/1/2021)
JT.REGISTRAR (VIGILANCE)

Paer